

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Free copies of order dt. 16.2.2001 given to both sides.

S.O.(J)

De
19/2/01

1. Counter filed - copy served.

2. Rejoinder not filed.

Branch

De
21.3.01

for Admission

Branch

De
19.4.01

for Admission

Branch

De
26/4/01

04. 20.4.01

Learned Addl. Std. Counsel, Sri B.K. Nayak is on accommodation. Posted to 27/4/01.

Vice-chairman
20/4.

Member (J)

05. 27.4.2001

Heard Shri P.V.Ramdas, learned counsel for the petitioner and Shri B.K.Nayak, learned A.S.C. for the respondents and perused the records. Applicant in this case has prayed for payment of arrear salary and allowance for the period of notional promotion preceding the date of actual promotion. Respondents in their counter have stated that against the order denying him the above benefits the applicant had filed an appeal and the Appellate Authority has allowed the relief, as asked for by him in this Original Application and accordingly the O.A. has become infructuous. It is submitted by the learned counsel for the petitioner that as per the order of the Appellate Authority the petitioner would be entitled to certain financial benefits and these should be given to him within a stipulated time to be specified by the Tribunal. In consideration of this, this O.A. is disposed of with a direction to Respondent No.5 to make payment to the applicant in terms of the order of the Appellate Authority, within a period of 60(Sixty) days from the date of receipt of this order. No costs.

MEMBER (JUDICIAL)

VENNATH
VICE-CHAIRMAN
27.4.2001

Free copies of final order dt. 27.4.01 issued to counsels for both sides.

S.O.(J)

De
28/4/01